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HIGH COURT BAR ASSOCIATION OF MANIPUR

Regd. No. 2113 of 1990

High Court Complex, Mantri Pukhri, Imphal - 795002, Manipur

**MANAGING
COMMITTEE MEMBERS
FOR THE TERM 2025-27**

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Shri Naorem Kumarjit Singh
Sr. Advocate (9436026603)

VICE-PRESIDENT

Shri Naorem Umakanta Singh
Sr. Advocate (7005523549)

SECRETARY

Smt. Pushpa Gurumayum Advocate
(9774257699)

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Advocate (8575316251)
2. Smt. Sillori Laisom
Advocate
(7005263792/9612696142)
3. Mr. Mayonkui Ngalung
Advocate (8413995120)

MC (SENIOR MEMBERS):

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Sr. Advocate (9891693371)
2. Shri Rarry Mangsatabam
Sr. Advocate (7005095234)

EXECUTIVE MEMBERS :

1. Shri Aribam Gautam Sharma
Advocate (7005702787)
2. Smt. Chongtham Sundari Devi
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(8974370742)
3. Km. Ksh. Harichhaya Chanu
Advocate (9132919490)
4. Shri Chongtham Momon Singh
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5. Shri Th. Khagemba Singh
Advocate (9862180654)

LADY MEMBER

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Advocate (9436027547)

YOUNG LAWYER

1. Smt. Hodam Bisheshwari Devi
Advocate (8974930164)

EX-OFFICIO MEMBER

1. Shri Lamabam Anand Singh
Sr. Advocate (9862400720)

No.

Date:

To

1. The Hon'ble Chief Justice of India,
Supreme Court of India, Tilak Marg,
New Delhi- 110001.

2. The Hon'ble Justice Vikarm Nath,
Judge, Supreme Court of India.

3. The Hon'ble Judge B.V. Nagarathna,
Judge, Supreme Court of India.

Through

The Secretary General,
Supreme Court of India,
Tilak Marg, New Delhi-110001

4. Shri. Arjun Ram Meghwal
Hon'ble Minister of State Law & Justice
(Independent Charge), 4th Floor, A-Wing,
Shastri Bhawan, New Delhi-110001.

Ref:- Representation dated 27/08/2026 preferred by the High Court Bar Association of Manipur (HCBAM).

Sub:- Reconsideration of the Judicial Officer's recommendation for appointment to the post of Judge of the High Court of Manipur.

My Lords/Hon'ble Sir,

We, the undersigned on behalf of the High Court Bar Association of Manipur (HCBAM) would like to state the following for your kind and necessary consideration :-



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1. On last occasion the HCBAM submitted a Representation dated 27/ 08/ 2026 requesting my Lords/ Hon'ble Sir to consider the filling up of the two existing posts of Judges of the High Court of Manipur from the Bar only in the light and true spirit of the Memorandum of Procedure, so as to ensure that the interests of the Bar are not prejudiced and the quota/ ratio between the Bar and Bench is strictly maintained.

For easy reference the first page of the Memorandum of Procedure is quoted herein :-

"66 2/3 posts for Members of Bar and 33 1/3 posts for Judicial Officers.

- Merit and integrity as the prime criteria.

- Candidates from the Bar- Age between 45- 55 years, on the date of recommendation (relaxation may be made if the person is otherwise of outstanding merit).

- Advocate should be an income tax assessee for the preceding 10 years, if not exempted from paying income tax.

- Average net professional income- minimum Rs. 7 lakhs per annum during the preceding five years.

- Adequate number of reported judgments.

- Pro-bono work of the Advocates in the courts

Performance of the advocates in the courts.

- Age for Judicial Officers - Within 58½ years on the date when the vacancy arises.



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• Due weightage to inter se seniority of Judicial Officers. • Social diversity and representation to women and other marginalized sections of the society"

(True Copy of the said Representation is annexed as Annexure-A/1)

2. Very recently the Executive Members of the HCBAM came to know that this time in the event of making an appointment to the post of Judge from the Bar the two vacant posts which are meant to be for the bar as per roster 66 2/3 :33 1/3 is going to be compromised.

3. It may be pertinent to point out that as per the existing number of Judges and counting from right from the time of becoming a full fledged High Court of Manipur since the year 3rd March 2013, Justice Nongmeikapam Kotishwar Singh, Justice Khwairakpam Nobin Singh and Justice Ahanthem Bimol Singh have been elevated from the Bar and Justice T. Serto, Justice Aribam Guneshwar Sharma and Justice Ms. Gaiphunshillu Golmei were from the Bench/Judicial Officers. As such the quota as of now is 50:50 instead of 66 2/3 : 33 1/3.

If again, one of the two present existing vacancies of Judge of our High Court Manipur is going to be filled up from the Bench/Judicial Officers then the quota of the Bar will be seriously affected and is not in the interest of the Bar at large besides in total contradiction of the MOP.



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Sr. Advocate (9862400720)

No.

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4. The Bar Council of Manipur on 25/08/2026 has also preferred a Representation addressed to the Hon'ble Chief Justice of India, Supreme Court of India and also addressed to the Hon'ble Chief Justice, High Court of Manipur praying for early filling of the vacancies of the Hon'ble Judges in the High Court of Manipur by maintaining the conventional proportion of quota of Bar and Bench.

(True copy of the said representation is annexed as Annexure-A/2)

5. The HCBAM on 08/09/2026 has taken an unanimous resolution to prefer a fresh Representation in continuation of the above said representation dated 27/08/2026 for strictly maintaining the above said quota as per the MOP in the interest of the BAR at large.

(True Copy of the said resolution is annexed herewith as Annexure-A/3)

6. In pursuant to the above said resolution the HCBAM has also furnished a Representation dated 09/09/2026 addressed to the Chief Justice, High Court of Manipur thereby requesting that the recommendation made by the Collegium from the bench/Judicial Officer may kindly be reconsidered/recalled and in place of him recommend from amongst the members of the Bar who have procured diversified knowledge of law and who can render important judgment and orders on constitutional issues.

(True copy of the said Representation is annexed herewith as Annexure-A/4)



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YOUNG LAWYER

1. Smt. Hodam Bisheshwari Devi
Advocate (8974930164)

EX-OFFICIO MEMBER

1. Shri Lamabam Anand Singh
Sr. Advocate (9862400720)

No.

Date:

-5-

In view of the above it is earnestly prayed by the undersigned that My Lords/Hon'ble Sir may not act upon the recommendation made by the High Court of Manipur in favor of the Judicial Officer/s awaiting fresh recommendation from amongst the members of the Bar by the High Court of Manipur; it is further prayed to strictly adhered to the Memorandum of Proceedings for Appointment of Judges of High Courts for all purposes.

For this act of kindness we shall remain ever thankful,.

Secretary
High Court Bar Association
Manipur

President
High Court Bar Association
Manipur

Place: Imphal

Date: 09th September, 2026



ANNEXURE- A/1

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Supreme Court of India, Tilak Marg, New Delhi-110001.

2. The Hon'ble Justice Vikarm Nath,
Judge, Supreme Court of India.

3. The Hon'ble Judge B.V. Nagarathna,
Judge, Supreme Court of India.

Through

The Secretary General,
Supreme Court of India,
Tilak Marg, New Delhi-110001

4. Shri. Arjun Ram Meghwal
Hon'ble Minister of State Law & Justice
(Independent Charge), 4th Floor, A-Wing,
Shastri Bhawan, New Delhi-110001.

5. The Hon'ble Governor of Manipur,
Raj Bhavan, Imphal, Manipur – 795001

6. The Chief Minister of Manipur,
the Chief Minister's Secretariat,
Babupara, Imphal West, Manipur, PIN 795001.

7. The Hon'ble Chief Justice,
The High Court of Manipur,
Mantripukhri, Imphal, Manipur

Through

The Registrar General
The High Court of Manipur,
Mantripukhri, Imphal, Manipur.


Joint Secretary
High Court Bar Association
Manipur



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Ref:- Representation dated 14/08/2026 preferred by the President, the High Court Bar Association of Manipur (HCBAM).

Sub:- Filling up of the two existing vacancies of judges in the High Court of Manipur as per the Memorandum of Procedure i.e. 66 2/3 posts for Members of Bar and 33 1/3 posts for Judicial Officers.

My Lords/Sir,

We the undersigned on behalf of the High Court Bar Association of Manipur (HCBAM) would like to state the following for your kind and necessary consideration:-

On last occasion the President, HCBAM, personally submitted a representation dated 14/08/2026 requesting to expedite and complete the filling up of the said vacant posts at an early date in public interest and also to maintain the quota of the Bar & Bench as per the applicable Memorandum of Procedure. However, while submitting the said representation the reasons/situations which have compelled, the HCBAM for demanding the filling up of the existing two vacant posts of High Court of Manipur from the Bar only, could not be placed on record. As such, the present application/representation apprising the cause of the HCBAM.

Filling up of vacant post of Judges of the High Court of Manipur in 2020 i.e. Hon'ble Mr. Justice Guneshwar Sharma and Hon'ble Mrs. Justice Golmei were from the Bench/Judicial Officers as such the Bench have been represented in full for the said year.

Joint Secretary
High Court Bar Association
Manipur



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Before the above said appointments were made, Hon'ble Justice Kh. Nobin Singh and Hon'ble Justice A. Bimol Singh were appointed as High Court Judge, both from the Bar. So looking into the above said factor it can be seen that the ratio is going 50:50 instead of 66 2/3 and 33 1/3, hence the bar quota has already been compromised.

As such, in order to recover the said loss, it is the earnest demand of the HCBAM that the two existing vacant post of High Court Judges be filled up from the Bar and from the Bar only, so that most competent advocates who have diversified knowledge of law and who have dealt with varied matters including constitutional issues with long-standing practice, professional integrity and experience may be considered for elevation.

After looking into all the above said aspects, the High Court Bar Association of Manipur took an unanimous decision/resolution on 25/08/2026 for addressing the above said quota imbalance between Bar and Bench in the High Court of Manipur and to pursue my Lords/Sir for maintenance of the said 66 2/3 posts for Members of Bar and 33 1/3 posts for Judicial Officers, hence the present application/representation seeking to maintain the same in the interest of the Bar and Public at large. (copy enclosed)


Joint Secretary
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In the aforesaid facts and circumstances, the High Court Bar Association of Manipur (HCBAM) most earnestly prays that my Lords/Sir may most graciously be pleased to consider the filling up of the two existing posts of Judges of the High Court of Manipur from the Bar only in the light and true spirit of the Memorandum of Procedure, so as to ensure that the interests of the Bar are not prejudiced and the quota/ratio between the Bar and Bench is strictly maintained.

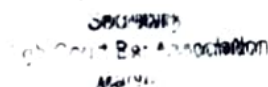
For this act of kind consideration, the High Court Bar Association of Manipur (HCBAM), as in duty bound, shall ever remain grateful

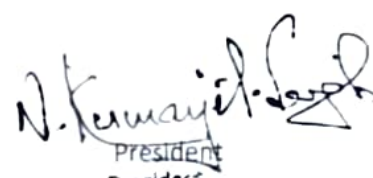
Place: Imphal

Date: 27th August, 2026

For and on behalf of HIGH COURT BAR ASSOCIATION OF
MANIPUR.


Secretary


High Court Bar Association
Manipur


President
High Court Bar Association
Manipur


Joint Secretary
High Court Bar Association
Manipur

ANNEXURE-A/2

BAR COUNCIL OF MANIPUR
High Court of Manipur Complex, Mantripukhri, Imphal-795001
Email : bcmanipur17@gmail.com

...

No.BCM/Estt(Misc-01)/2025/ ~~3235-3236~~ Imphal, the 25th August, 2026.

To

1. The Hon'ble Chief Justice of India,
Supreme Court of India,
Tilak Marg, New Delhi-110001.

(Through the Secretary General, Supreme Court of India).

2. The Hon'ble Chief Justice,
High Court of Manipur,
Mantripukhri, Imphal, Manipur.

(Through the Registrar General, High Court of Manipur).

Subject:- Humble representation praying for early filling of the vacancies of the Hon'ble Judges in the High Court of Manipur by maintaining the conventional proportion of quota of Bar and Bench.

Hon'ble Sir,

With profound respect, I, as directed by the General Council of the Bar Council of Manipur, to place the following few words to the notice of Your Lordship for kind consideration and necessary action in terms of the resolution of the Bar Council of Manipur dated 01-06-2026.

That normally vacancies of the High Court Judges are said to be filled up only the basis conventional 3:2 from the Bar and the Bench and the same has been followed from time to time, however, due to filling up of the vacancy of the Bar quota being filled up from the Bench on 16-03-2023 with one after the retirement of Justice Mrs. Golmei Gaiphulshillu Kabui, depriving the quota to be filled up by the Bar. Since, then no quota from the Bar has been filled up as on date though there are 2(two) vacancies to be filled up both from the Bar as the quota of the Bench has been excessively appointed due to one reason or the other and as such, there is an anxious state of affairs due to non-filing up of the post of the 2(two) vacancies from the members of the Bar.


Joint Secretary
High Court Bar Association
Manipur

Contd....2/-

That from the reliable sources, it has come to our knowledge that 2(two) eligible Senior Advocates from the Bar have already been recommended by the Hon'ble High Court of Manipur, however, the decision of the Collegiums of the Hon'ble Supreme Court is yet to be taken in this regard. There is a strong apprehension for filling up the said 2(two) vacancies from the Bench again without considering the quota of the Bar. Since the said conventional quota of the Bar has maintained in the past in case of Justice Mrs. Golmei Gaiphulshillu Kabui, there is also strong apprehension for filling up of the said 2(two) vacancies of the Judges of the Hon'ble High Court of Manipur from the Bench without considering the deprived quota of the Bar and as such, Your Lordship may look into the matter and the conventional quota of the Bar may be filled up as early as possible against the 2(two) posts now lying vacant in the High Court of Manipur in the said conventional proportion to avoid the heart burning issues of the Bar. As it is already pointed out, the said 2(two) vacancies have to be filled up from the Bar, there are several eligible and competent Senior Advocate/Advocates now practicing in the High Court of Manipur as decided by the Council.

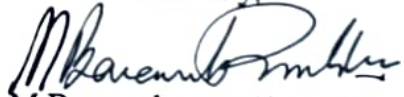
The copy of the Resolution dated 01-06-2026 of the Bar Council of Manipur is enclosed herewith and marked as **Enclosure-I and II** for easy reference.

It is therefore prayed that Your Lordship may kindly take up the appropriate action for filling up of the said 2(two) vacancies of the Judges of the High Court of Manipur by maintaining the conventional proportion of Bar Bench as early as possible as the pendency of the cases of the High Court of Manipur is rising day by day and the present strength of the Hon'ble Judges are difficult to handle the present pending cases and all the litigants are suffering to meet end of justice.

For this act of your kindness, the humble applicant shall ever remain grateful.

Encl:- As stated above.

Yours faithfully,


(Dr. M. Basantakumar Sharma)

Secretary

Bar Council of Manipur

2541
25/08/2026



Joint Secretary
High Court Bar Association
Manipur

ANNEXURE-A/3

MISC RESOLUTION NO.1:

The Bar has discussed about preferring fresh representation in continuation of earlier representation dated 27/08/2026 written to the concerned authorities therein for maintaining the quota i.e. 66 2/3 and 33 1/3 as per the Memorandum of Procedure; after taking consent of the President of the Bar through mobile phone with loudspeaker in front of all the members present, have unanimously agreed to send a fresh representation in continuation of the earlier representation dated 27/08/2026 for strictly maintaining the above said quota as per the MOP in the interest of the BAR at large.



Joint Secretary
High Court Bar Association
Manipur



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HIGH COURT BAR ASSOCIATION OF MANIPUR

Regd. No. 2113 of 1990

High Court Complex, Mantri Pukhri, Imphal - 795002, Manipur

ANNEXURE- A/4

MANAGING COMMITTEE MEMBERS FOR THE TERM 2025-27

PRESIDENT

Shri Naorem Kumarjit Singh
Sr. Advocate (9436026603)

VICE-PRESIDENT

Shri Naorem Umakanta Singh
Sr. Advocate (7005523549)

SECRETARY

Smt. Pushpa Gurumayum Advocate
(9774257699)

JOINT SECRETARY

1. Ms. Geetarani Waikhom
Advocate (8575316251)
2. Smt. Sillori Laisom
Advocate
(7005263792/9612696142)
3. Mr. Mayonkui Ngalung
Advocate (8413995120)

MC (SENIOR MEMBERS):

1. Shri Sapam Biswajit Meitei
Sr. Advocate (9891693371)
2. Shri Rarry Mangsatabam
Sr. Advocate (7005095234)

EXECUTIVE MEMBERS :

1. Shri Aribam Gautam Sharma
Advocate (7005702787)
2. Smt. Chongtham Sundari Devi
Addl. Public Prosecutor
(8974370742)
3. Km. Ksh. Harichhaya Chanu
Advocate (9132919490)
4. Shri Chongtham Momon Singh
Advocate (9856147856)
5. Shri Th. Khagemba Singh
Advocate (9862180654)

LADY MEMBER

1. Smt. Thoudam Sobhana Devi
Advocate (9436027547)

YOUNG LAWYER

1. Smt. Hodam Bisheshwari Devi
Advocate (8974930164)

EX-OFFICIO MEMBER

1. Shri Lamabam Anand Singh
Sr. Advocate (9862400720)

No.

Date: 09/09/26

To

The Hon'ble Chief Justice,
The High Court of Manipur,
Mantripukhri at Imphal, Manipur.

Through

The Principal Secretary,
Of the Hon'ble Chief Justice,
High Court of Manipur,
Mantripukhri at Imphal, Manipur.

Ref:- Representation dated 27/08/2026 preferred by the High Court Bar Association of Manipur (HCBAM).

Sub:- Prayer for recalling the recommendation of a Judicial Officer for elevation to the post of Judge, High Court of Manipur by the Collegium of the Hon'ble Court.

My Lord,

We, the undersigned on behalf of the High Court Bar Association of Manipur (HCBAM) would like to state the following for your kind and favorable necessary decisions:-

Revised Representation
9/9/26

L. Sillori
Joint Secretary
High Court Bar Association
Manipur



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HIGH COURT BAR ASSOCIATION OF MANIPUR

Regd. No. 2113 of 1990

High Court Complex, Mantri Pukhri, Imphal - 795002, Manipur

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Sr. Advocate (9862400720)

No.

Date:

- 2 -

1. On last occasion the HCBAM submitted a Representation dated 27/08/2026 requesting my Lords to consider the filling up of the two existing posts of Judges of the High Court of Manipur from the Bar only in the light and true spirit of the Memorandum of Procedure, so as to ensure that the interests of the Bar are not prejudiced and the quota/ratio between the Bar and Bench is strictly maintained.

2. Very recently the Executive Members of the HCBAM came to know that this time in the event of making an appointment to the post of Judge from the Bar the two vacant posts which are meant to be for the bar as per roaster 66 2/3 :33 1/3 is going to be compromised.

3. It may be pertinent to point out that as per the existing number of Judges and counting from right from the time of becoming a full fledged High Court of Manipur since the year 3rd March 2013, Justice Nongmeikapam Kotishwar Singh, Justice Khwairakpam Nobin Singh and Justice Ahanthem Bimol Singh have been were elevated from the Bar and Justice T. Serto, Justice Aribam Guneshwar Sharma and Justice Ms. Gaiphunshillu Golmei were from the Bench/Judicial Officers. As such the quota as of now is 50:50 instead of 66 2/3 : 33 1/3.

If again, one of the two present existing vacancies of Judge of our High Court Manipur is going to be filled up from the Bench/Judicial Officers then the quota of the Bar will be seriously affected and is not in the interest of the Bar at large besides in total contradiction of the MOP.

L. Sillori
Joint Secretary
High Court Bar Association
Manipur



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HIGH COURT BAR ASSOCIATION OF MANIPUR

Regd. No. 2113 of 1990

High Court Complex, Mantri Pukhri, Imphal - 795002, Manipur

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1. Shri Lamabam Anand Singh
Sr. Advocate (9862400720)

No.

Date:

- 3 -

4. The HCBAM on 08/09/2026 has taken an unanimous resolution to prefer a fresh Representation in continuation of the above said Representation dated 27/08/2026 for strictly maintaining the above said quota as per the MOP in the interest of the BAR at large.

(True and Correct copy enclosed)

In pursuant to the above said resolution, the HCBAM earnestly prays that the recommendation made by the Collegium from the bench/Judicial Officer may kindly be reconsidered/recalled and in place of him recommend from amongst the members of the Bar who have procured diversified knowledge of law and who can render important judgment and orders on constitutional issues.

For this act of kindness we the undersigned on behalf of the High Court Bar Association of Manipur (HCBAM) shall ever remain thankful



Secretary
High Court Bar Association
Manipur



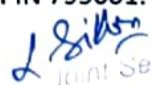
President
High Court Bar Association
Manipur

Place: Imphal

Date: 09th September, 2026

Copy to:-

1. The Hon'ble Governor of Manipur, Raj Bhavan, Imphal, Manipur – 795001
2. The Hon'ble Chief Minister of Manipur, the Chief Minister's Secretariat, Babupara, Imphal West, Manipur, PIN 795001.


Joint Secretary
High Court Bar Association
Manipur